

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-509**  
(IB)-493(PB)/2022  
IA/4631/2022

**IN THE MATTER OF:**

State Bank of India

**Vs.**

Mrs. Manish Jain

**....Applicant**

**.....Respondent**

**SECTION**

U/s 95 (1) of (IBC)

**Order delivered on 08.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Rohit Gosh, Ms. Raveena Rai, Mr. Prateek Kumar,  
Adv. for SBI  
For the Respondent : Ms. Purti Gupta, Ms. Henna George, Adv.  
For the RP : Mr. Yogender Pal Singhal

**ORDER**

**IA/4631/2022:-**

Ld. Counsel on behalf of the Resolution Professional is present and submitted that he has received the copy of the reply filed by the Personal Guarantor and sought time to file rejoinder to the reply filed by the Personal Guarantor. Ld. Counsel on behalf of the Personal Guarantor is present and submitted that they could not file their reply on the DMS, as the correct e-mail id of the Advocate of Personal Guarantor is not reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the SBI is also present. SBI/Petitioner undertakes to place on record the correct e-mail id so that the reply be filed on the DMS/e-portal of the Tribunal. Resolution Professional may file their rejoinder within a period of 2 weeks. List the matter on **02.04.2024**.

**S/d-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**